

**GOVERNMENT OF INDIA  
MINISTRY OF POWER**

**LOK SABHA  
UNSTARRED QUESTION NO.1553  
ANSWERED ON 13.02.2025**

**REVAMPED DISTRIBUTION SECTOR SCHEME**

**†1553. DR. BACHHAV SHOBHA DINESH:**

**Will the Minister of POWER  
be pleased to state:**

- (a) the details of the Revamped Distribution Sector Scheme (RDSS) and the funds allocated for the said purpose;**
- (b) the funds sanctioned for Dhule Parliamentary Constituency of Maharashtra under the said scheme;**
- (c) whether it is a fact that the proposal of RDSS scheme has not been approved yet in various States and if so, the reasons therefor;**
- (d) the appropriate steps taken/being taken by the Government to strictly implement this scheme in all the areas of the country;**
- (e) whether it is a fact that many proposals have been pending with the Government for approval for a long time and if so, the details thereof, constituency-wise along with the number of proposals received and approved by the Government; and**
- (f) the details and the manner in which action is likely to be taken against the officers who do not initiate the work on said scheme meant for the farmers of rural areas?**

**A N S W E R**

**THE MINISTER OF STATE IN THE MINISTRY OF POWER**

**(SHRI SHRIPAD NAIK)**

**(a) : Government of India launched Revamped Distribution Sector Scheme (RDSS) with the objective of improving the quality and reliability of power supply to consumers through a financially sustainable and operationally efficient distribution Sector. The salient features of the scheme are as under:**

- (i) The scheme has an outlay of Rs. 3,03,758 crore and estimated Gross Budgetary Support (GBS) from Central Government of Rs. 97,631 crore.**
- (ii) The scheme aims to reduce the Aggregate Technical and Commercial (AT&C) losses to pan-India levels of 12-15% and the Average Cost of Supply and Average Revenue Realised (ACS-ARR) Gap to zero by the end of the scheme period.**

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(iii) The scheme has a duration of 5 years (FY 2021-22 to FY 2025-26).

(iv) The scheme has two major components:

**Part 'A'– Prepaid Smart Metering & System Metering and upgradation of the Distribution Infrastructure**

**Part 'B' – Training & Capacity Building and other Enabling Activities.**

(v) The State/ UT-wise details of works sanctioned under RDSS is attached as Annexure-I.

(b) : Under RDSS, Distribution Infrastructure works amounting to Rs. 17,209 Cr. have been sanctioned for State of Maharashtra out of which works amounting to Rs. 195 Cr. has been sanctioned for the district of Dhule. This includes works worth Rs. 70.12 Lakh sanctioned for electrification of 165 tribal Households in the Dhule district under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA).

(c) : The Monitoring Committee of RDSS has approved the proposals for 32 States/UTs (52 Distribution Utilities). The States/UTs of Odisha, Chandigarh, Dadra and Nagar Haveli and Daman & Diu, are not eligible as per scheme guidelines. The UT of Lakshadweep has recently been on boarded and the integrated DPR is being prepared. The State of Karnataka and Telangana are yet to onboard and are required to meet certain compliances.

(d): The following steps are being taken by Gol to support States in implementation of the Scheme:

- The progress of works is regularly monitored by nodal agencies and Ministry of Power. High-level review meetings are being conducted with Utilities on a weekly/ bi-weekly basis to identify challenges and ensure accountability.
- Power Ministers Conferences are held with States for accelerating the pace of works and to address regional disparities in the implementation of work.
- Review, Planning and Monitoring (RPM) are being organized to facilitate the sharing of best practices and lessons learned from States that are progressing well.
- Reviews meetings have been done in States for necessary coordination and review of works.

(e) & (f) : The proposals for works under RDSS are submitted by the Distribution Utility based on its assessments and surveys. These proposals are then verified by the Nodal Agency, and those found complete in all aspects are presented to the Monitoring Committee of RDSS for discussion and approval.

**Monitoring and review of works sanctioned under RDSS is being done by the Nodal Agency and the Ministry of Power on a regular basis. Further, an institutional mechanism at the State level i.e., Distribution Reforms Committee headed by Chief Secretary of the State concerned, and at the Central level i.e., Inter-Ministerial Monitoring Committee headed by Secretary (Power), has been put in place under the RDSS guidelines to review and monitor the implementation of the works sanctioned under the Scheme.**

**Administration of State electricity departments is under the purview of the respective State / UT Governments.**

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## ANNEXURE

ANNEXURE REFERRED IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 1553  
ANSWERED IN THE LOK SABHA ON 13.02.2025

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State-wise cost of projects sanctioned under RDSS

States/Discoms	Sanctioned cost of metering (including PMA) (Rs. Cr.)	Sanctioned LR cost including PMA (Rs. Cr.)	Sanctioned total Outlay (Rs. Cr.)	Sanctioned GBS of Metering Works (including PMA) (Rs. Cr.)	Sanctioned GBS of Infrastructure (Loss Reduction) Works (including PMA) (Rs. Cr.)	Sanctioned GBS with incentives with PMA (Infra +Metering) in Rs Cr.
Andaman & Nicobar Islands	54	462	516	12	416	428
Andhra Pradesh	4,128	10,687	14,814	815	6,412	7,227
Arunachal Pradesh	184	1,042	1,226	54	938	992
Assam	4,050	3,395	7,444	1,052	3,055	4,107
Bihar	2,021	8,406	10,427	412	5,044	5,456
Chhattisgarh	4,105	3,964	8,070	804	2,379	3,183
Delhi	13	324	337	2	194	196
Goa	469	247	716	95	148	243
Gujarat	10,642	6,089	16,731	1,885	3,653	5,538
Haryana	0	6,797	6,797	0	4,078	4,078
Himachal Pradesh	1,788	2,327	4,115	466	2,094	2,560
Jammu & Kashmir	1,064	4,771	5,835	272	4,294	4,566
Jharkhand	858	3,344	4,202	191	2,006	2,197
Karnataka	0	34	34	0	21	21
Kerala	8,231	3,011	11,243	1,413	1,807	3,220
Ladakh	0	876	876	0	788	788
Madhya Pradesh	8,911	9,384	18,295	1,504	5,631	7,134
Maharashtra	15,215	17,209	32,424	2,840	10,326	13,165
Manipur	121	615	737	38	554	592
Meghalaya	310	1,232	1,542	86	1,109	1,195
Mizoram	182	319	500	61	287	348
Nagaland	208	461	668	60	415	474
Puducherry	251	84	335	56	51	107
Punjab	5,769	3,873	9,642	960	2,324	3,284
Rajasthan	9,715	17,427	27,142	1,686	10,456	12,142
Sikkim	97	416	514	30	375	405
Tamil Nadu	19,235	9,568	28,803	3,398	5,741	9,139
Telangana	0	120	120	0	72	72
Tripura	319	598	917	80	538	619
Uttar Pradesh	18,956	21,612	40,568	3,501	12,967	16,468
Uttarakhand	1,106	1,717	2,823	310	1,545	1,855
West Bengal	12,670	7,223	19,893	2,089	4,334	6,423
<b>Grand Total</b>	<b>1,30,671</b>	<b>1,47,635</b>	<b>2,78,306</b>	<b>24,173</b>	<b>94,050</b>	<b>1,18,224</b>

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